



2026:AHC:21682

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1883 of 2026

Raju Lal

.....Petitioner(s)

Versus

Uppar Ayukt Nyayik And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhir Kumar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.1-Additional Commissioner, Judicial, Prayagraj Division, Prayagraj to decide the Appeal No.2358 of 2025, Computerized Case No.C202502000002358 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.1 to decide the aforesaid appeal strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 30, 2026

Pramod Tripathi